

OFFICE OF THE DISTRICT JUDGE, NADIA AT KRISHNAGAR

(ENGLISH DEPARTMENT)

ORDER NO.: 151 Dated, the 16th April, 2020

NOTICE

In Notification No 1514-CPC dated 09.04.2020, Hon'ble High Court Calcutta has been pleased to direct all concerned for implementation of the order passed by the Hon'ble Supreme Court of India in terms of the order passed in SUO MOTU Writ (Civil) No 5 of 2020 on 06.04.2020 in the following manner:-

1. The District Judge/District Judge in-charge, if after scrutiny considers a matter to be an extremely urgent matter, then the same may be conducted via video conferencing through VidyoDesktop application which can be installed in the laptop/desktop or Vidyo Mobile application which can be installed in the Smart phones/Tablets having android OS via Play Store or by any other such video conferencing modes, wherever applicable.
2. For new filing of any urgent matter,

- a. The Learned Advocates are required to submit the soft copy (in PDF format with proper name and pagination) of the same along with other (undertaking, vokalatanma etc.) required documents (also in PDF format with proper name and pagination) with other regular formalities at the Judicial Service Centres (Filling Counters) situated in the each Court Complexes. They are also required to submit an undertaking that deficit court fees will be paid subsequently, within 48 hours of opening the respective Court (if cannot be submitted this time), after attaining normalcy. They must submit consent (Follow Annexure-A) that the matter may be heard through video-conferencing. Such soft copy of the said urgent matter should be sent comprehensively for the purpose of filing of the same in CIS.

Learned Advocate shall have to submit acceptable identity proof (in soft copy i.e. PDF/JPG/JPEG format) for himself and also of the party appearing for.

Learned Advocate shall have to e-mail with proper attachment to the District Judge, Nadia at dj.nadia@indiancourts.nic.in and copy of the same be sent as CC to corresponding GP/PP/Other Side, as the case may be.

- b. Learned Advocate shall follow the same as mentioned in Paragraph 2(a) hereof and e-mail with proper attachment to the District Judge, Nadia at dj.nadia@indiancourts.nic.in and copy of the same be sent as CC to corresponding GP/PP/Other Side, as the case may be, if he does not want to use Judicial Service Centres (Filling Counters) situated in the each Court Complexes.

The Learned Advocates are also required to submit an undertaking that original hard copy of the plaint/petition/application/documents/copy of document will be submitted subsequently, within 48 hours of opening the respective Court (if cannot be submitted this time), after attaining normalcy for maintaining those in the Court as Case Record/part of Case Record.

3. For any urgent matter on existing Case:
 - a. Learned Advocates shall follow same as mentioned in Paragraphs 2(a) and 2(b) hereof with essential and required modification.
4. After scrutiny, if the District Judge/District Judge In-charge, considers it, as an extremely urgent matter, the same will be heard through video-conference using VidyDesktop/VidyoMobile application or using any other video conferencing application.
5. For the purpose of establishing video linkage, Learned Advocate must furnish his email id and mobile number on the vokalatanma so that he/she can be invited to the video conferencing by sending ink/video conferencing ID in his/her email id and mobile number alongwith other details. The VidyDesktop application for desktop/laptop or the VidyoMobile application for smart phones/tablets need to be installed in mobile or laptop, well before the schedule time when the matter is taken up by videoconferencing.
6. After scrutiny all such matters as may be sent through email shall be entered into the CIS for filing of the same and if any matter is found extremely urgent for hearing shall be posted for hearing fixing a date and time. Daily status report regarding filing, extremely urgent matters and the matters not found urgent shall be published in the official website of Nadia District Court (<https://districts.ecourts.gov.in/nadia>)
7. The date and time of hearing as well as video linkage shall be sent to the mobile number and email address as may be furnished by the Ld. Advocate concerned.
8. The Judicial Service Centres (Filling Counters) situated in the each Court Complexes will remain open on each working day from 11:00 AM to 12:30 PM.

Sd/- S. Basu
District Judge, Nadia
in-Charge

Memo No. 638 (60)/XV-1A, dated: 16.04.2020

Copy published in the District Court Website for information and necessary action to:-

1. All Judicial Officers of the District of Nadia
2. Presidents/Secretaries of all Bar Association of the District of Nadia
3. Shrestaclar/Nazir of the Sadar and all Sub-Divisions of District of Nadia

Sd/-
District Judge, Nadia
in-Charge

Nadia Judgeship
Annexure-A
Hearing of urgent matter through Video Conferencing

New filling	Yes <input type="checkbox"/>	No <input type="checkbox"/>	(Check which is applicable)
Existing Case No: (CIS)			Pending before:
In the Court of Ld.			

Name (Party applying):	
Father's Name:	
Address:	
email id:	
Mobile No:	

Name of Advocate (Party applying):	
Bar Regn. No	
email id:	
Mobile No:	

Name (Party against):	
Father's Name:	
Address:	
email id:	
Mobile No:	

Name of Advocate (Party against):	
email id:	
Mobile No:	

I do hereby declare that I am appearing on behalf of my client namely _____ and that I will deposit requisite court-fee within 48 hours of opening the respective Court, after attaining normalcy and I concented that the matter may be heard through video-conferencing .

Signature of the Advocate

Note:	If there are several parties then their details also be given seperately
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Nadia Judgeship

Hearing of urgent matter through Video Conferencing

Steps to be taken by the Learned Advocate at a glance

Step 1	Prepare the Complaint/Petition/Application in your Computer with page no. according to the guideline and export it on PDF format.
Step 2	Scan duly signed vakalatnama in PDF format which is legible and printable according to the guideline. (This can even be done by using Smart Phone)
Step 3	Scan documents in PDF format properly which are legible and printable. (This can even be done by using Smart Phone)
Step 4	Prepare separate petition of undertaking for deficit Court-fee according to the guideline in Computer and export in PDF format.
Step 5	Prepare separate petition with a prayer for treating it as urgent matter and hearing through Video Conferencing in Computer and export it on PDF format
Step 6	Download Annexure-A Form from the Website. Fill and Save it properly.
Step 7	Collect email ids of PP/GP/Other sides (if possible) as per guideline.
Step 8	Send an email to District Court to email id dj.nadia@indiancourts.nic.in after attaching all as mentioned in step 1 to step 6.
Step 9	Before sending the email to District Court add email ids as per Step 7 (so far as applicable)
Step 10	Follow the District Court Website for knowing the date of hearing.
Step 11	Download and install Vidyo Desktop application in your desktop/Laptop/ Tablet/Smart Phone as per your wish. Your Desktop Computer must be equipped with a webcam, speaker and microphone. (Smartphones/Laptops/Tablets are generally be equipped with those.)
Step 12	Check your email for VC link which is to be provided from the end of the Office.
Step 13	Be ready for hearing on time. Your system must be with smooth internet connectivity.

Hearing of urgent matter through Video Conferencing

	(Check which is applicable)			
New filling	Yes		No	
Existing Case No: (CIS)	Case Type	Case No.	Year	Pending before:
In the Court of Ld.				

Name (Party applying):			
Father's Name:			
Address:			
email id:			
Mobile No:		Mobile No:	

Name of Advocate (Party applying):			
Bar Regn. No			
email id:			
Mobile No:		Mobile No:	

Name (Party against):			
Father's Name:			
Address:			
email id:			
Mobile No:		Mobile No:	

Name of Advocate (Party against):			
email id:			
Mobile No:		Mobile No:	

I do hereby declare that I am appearing on behalf of
my client namely _____ and that I will deposit requisite court-
fee within 48 hours of opening the respective Court, after attaining normalcy and I consented that the matter
may be heard through video-conferencing .

Signature of the Advocate

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